

SUPREME COURT OF INDIA

Babulal Dholpuria

Vs.

Union of India & Ors.

C.A.No.6622 of 2001

(H.K.Sema and Markandey Katju, JJ.)

12.02.2008

ORDER

SLP(C) No.20075-20076/2004

1. Heard learned counsel for the appellant at great length. We see no reason to interfere. The appeals, being devoid of merit, are, accordingly, dismissed.